Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.20/AM-19 dated 03.01.2019 actually held on 16.01.2019 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

Department
AT&DC
AEPC
DGFT
DGFT

The agenda for meeting No.19/AM-19 dated 20.12.2018 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 20/84-ALC3/2018 MEETING DATE: 03.01.2019

	Case No.:26/19/80-ALC2/2016	Party Name:CARPASTRETCH INDIA PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
	HQ File :01/80/050/00421/AM17/	RLA File :31/83/040/00096/AM17/	Lic.No/Date:3110066369	
Decision: Committee considered the case as per agenda along with other relevant pa decided to ratify the norms for the above advance authorization as applied with accountable RA concerned may take necessary action subject to compliance of other usual conditions.				tability

	Case No.:27/23/80-ALC2/2016		Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred	
!	HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date: 14.02.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 14.02.2019.				

ALC3/2018 Approved 03.01.2019
Lic.No/Date:0210208569

4	Case No.:4/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
	HQ File :01/84/050/00297/AM19/	RLA File :34/24/040/00138/AM19/	Lic.No/Date:3410044462 30.08.2018	Defer Date: 14.02.2019

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Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 14.02.2019.

Case No.:6/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:3410044467	Defer Date: 14.02.2019
:01/84/050/00299/AM19/	:34/24/040/00166/AM19/	31.08.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 14.02.2019.

Case No.:5/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:3410044471	Defer Date
:01/84/050/00298/AM19/	:34/24/040/00174/AM19/	04.09.2018	14.02.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 14.02.2019.

Case No.:2/17/84-ALC3/2018	Party Name: GOKUL POLYMERS PVT LTD	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510407959	Defer Date: 14.02.2019.
:01/84/050/00295/AM19/	:05/23/040/00261/AM19/	03.10.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 14.02.2019.

Case No.:3/17/84-ALC3/2018	Party Name: WELCOME FOOTWEARS	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510407976	Defer Date: 14.02.2019.
:01/84/050/00296/AM19/	:05/24/040/00358/AM19/	04.10.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 14.02.2019.

9	Case No.:8/17/84-ALC3/2018	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
	HQ File	RLA File	Lic.No/Date:3210078688	



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:01/84/050/00301/AM19/	:32/24/040/00036/AM19/	10.10.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's reply has been received on 25.12.2018 and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:10/17/84- ALC3/2018	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210208746	Defer Date: 14.02.2019
:01/84/050/00303/AM19/	:02/24/040/00102/AM19/	12.10.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear for PH before NC alongwith CAD, Sketch, Measurement Chart and sample of the product.

The case stands deferred for re-listing on 14.02.2019.

Case No.:20/17/84- ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410164782	Defer Date: 14.02.2019.
:01/84/050/00313/AM19/	:04/24/040/00158/AM19/	15.10.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP to the firm vide their letter No.7/12/2018-TS dated 20.12.2018 to furnish the following information:

- i) Complete calculation of the requirement of raw materials for export product duly certified by Chartered Engineer
 - ii) Function of each raw material in export product and also style number of export product
 - iii) To indicate the width of raw material where linear meter or yard etc. has been given or alternatively area in square meter.
 - iv) Consumption of raw materials with corresponding production each export product separately for the last three year duly certified by Chartered accountant, if already manufactured /exported earlier.

Reply is not received so far. Accordingly Committee decided to wait for their reply and if no reply received within the next meeting, case will be rejected without further correspondence. The case stands deferred to 14.02.2018.

	Case No.:9/17/84- ALC3/2018	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
2	HQ File :01/84/050/00302/AM19/	RLA File :32/24/040/00038/AM19/	Lic.No/Date:3210078702 16.10.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and and noted that firm's reply has been received on 25.12.2018 and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:19/17/84- 13 ALC3/2018	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0410164788	Defer Date:	100
:01/84/050/00312/AM19/	:04/24/040/00149/AM19/	16.10.2018	14.02.2019.	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP to the firm vide their letter No.7/12/2018-TS dated 20.12.2018 to furnish the following information:

- i) Complete calculation of the requirement of raw materials for export product duly certified by Chartered Engineer
- ii) Function of each raw material in export product and also style number of export product
- iii) To indicate the width of raw material where linear meter or yard etc. has been given or alternatively area in square meter.
- iv) Consumption of raw materials with corresponding production each export product separately for the last three year duly certified by Chartered accountant, if already manufactured /exported earlier.

Reply is not received so far. Accordingly Committee decided to wait for their reply and if no reply received within the next meeting, case will be rejected without further correspondence. The case stands deferred to 14.02.2018.

	Case No.:15/17/84-ALC3/2018	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
4	HQ File :01/84/050/00308/AM19/	RLA File :05/24/040/00412/AM19/	Lic.No/Date:0510408159 18.10.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and and noted that firm's reply has been received on 02.01.2019 and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:13/17/84-ALC3/2018	Party Name: RADNIK EXPORTS	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
15	HQ File :01/84/050/00306/AM19/	RLA File :05/24/040/00413/AM19/	Lic.No/Date:0510408166 22.10.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:16/17/84- ALC3/2018	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
HQ File :01/84/050/00309/AM19/	RLA File :05/23/040/00314/AM19/	Lic.No/Date:0510408188 23.10.2018	Defer Date: 14.02.2019

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear PH before NC alongwith sample and CAD of the export product. The case stands deferred for re-listing on 14.02.2019.

17	Case No.:7/20/84-ALC3/2018	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
	HQ File	RLA File	Lic.No/Date:3210078748	





:01/84/050/00369/AM19/	·32/24/040/00042/AM19/	20 11 2018

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:3/20/84- ALC3/2018	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0510408707	
:01/84/050/00365/AM19/	:05/24/040/00482/AM19/	29.11.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jump Suit Made of 55% Linen 45% Rayon Yarn Dyed Woven Fabric Gsm: 190(+/-10%) (Fiber composition +/-3%)	1270.000 Number	55% Linen 45% Rayon Yarn Dyed Woven Fabric Gsm: 190(+/-10%) (Fiber composition +/-3%)	4.75 Sq.Meter
2.	Ladies Romper Made of 53% Linen 47% Cotton Yarn Dyed Woven Fabric Gsm: 175(+/-10%) (Fiber composition +/-3%)	1547.000 Number	53% Linen 47% Cotton Yarn Dyed Woven Fabric Gsm: 175(+/-10%) (Fiber composition +/-3%)	As applied
3.	Ladies Romper Made of 100% Linen Printed Woven Fabric Gsm: 162(+/-10%)	2065.000 Number	100% Linen Printed Woven Fabric Gsm: 162(+/-10%)	As applied

	Case No.:4/20/84-ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
9	HQ File :01/84/050/00366/AM19/	RLA File :05/24/040/00477/AM19/	Lic.No/Date:0510408705 29.11.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

20	Case No.:5/20/84-ALC3/2018	Party Name: RICHA & CO	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
	HQ File :01/84/050/00367/AM19/	RLA File :05/24/040/00479/AM19/	Lic.No/Date:0510408708 29.11.2018	





Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:1/20/84-ALC3/2018	Party Name: JAYANITA	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
	HQ File :01/84/050/00363/AM19/	RLA File :05/23/040/00373/AM19/	Lic.No/Date:0510408718 30.11.2018	Defer Date: 14.02.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear PH before NC alongwith sample and justification of the export product. The case stands deferred for re-listing on 14.02.2019.			

	Case No.:8/20/84-ALC3/2018	Party Name: KTEX NONWOVENS PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Deferred
22	HQ File :01/84/050/00370/AM19/	RLA File :24/24/040/00038/AM19/	Lic.No/Date:2410042585 30.11.2018	Defer Date: 14.02.2019
	Decision: Committee considered the case as per agenda along with other relevant paper decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 14.02.2019.			

	Case No.:2/20/84-ALC3/2018	Party Name: GAURAV INTERNATIONAL	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
	HQ File :01/84/050/00364/AM19/	RLA File :05/23/040/00386/AM19/	Lic.No/Date:0510408777 05.12.2018	
	Decision: Committee considered the case as per agenda along with other relevant produced to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:6/20/84-ALC3/2018	Party Name: SATHE SYNTHETICS(PROP.RAKESH FUELS PVT.LTD.)	Meet No/Date:20/84- ALC3/2018 03.01.2019	Status: Approved
24	HQ File :01/84/050/00368/AM19/	RLA File :05/24/040/00497/AM19/	Lic.No/Date:0510408813	
	Decision: Committee considered the case as per agenda along with other relevant decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual condition			

Minutes of manual cases considered by the Norms Committee -V In Meeting No.20/84 AM-19 dated 03.01.2019 actually held on 16.01.2019

<u>25.</u>

Case No.271	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.20AM19 dated 03.01.2019	F.No. 01/84/171/00032/AM19/DES-V

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Prior fixation of adhoc norms for export of Ladies Trouser made of 55% Linen 45% Viscose Yarn Dyed Woven Fabric GSM197 (Tolenrance + or - 10%) Style No. B1920C32D) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 20.12.2018 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

<u>26.</u>

Case No.272	M/s. Shahi Exports Pvt. Ltd.	Section 1
NC Meeting No.20AM19 dated 03.01.2019	F.No. 01/84/171/00033/AM19/DES-V	

Prior fixation of adhoc norms for export of Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM-310 (Tolerance + or -10%) (Style No. WM6045) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 19.12.2018 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

27.

Case No.273	M/s. Global Mode And Accessories Pvt. Ltd.
NC Meeting No. 20AM19 dated 03.01.2019	Pt. F.No. 01/84/050/00040/AM19/DES-V
RA F.No. 05/23/040/00517/AM18	Adv. Authorisation No. 0510406020 dated 28.03.2018

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 09.08.2018 for fixation of SION against the above said Adv. Authorisation as their case was rejected by NC on 19.07.2018. Committee also observed that firm was requested for fixation of SION not adhoc norms. After detailed deliberation, Committee decided to advice the firm to apply adhoc norms for the export product to concern RA and reject the case.

28.

Case No.274	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.20AM19 dated 03.01.2019	F.No. 01/84/171/00037/AM19/DES-V
Prior fixation of adhoc norms for Woven Fabric GSM 295 (Tolerand	export of Gents Jacket made of 100% Cotton Corduroy RFD to + or - 10% (Style No. 132J0101) under special advance

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licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 29.12.2018 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

<u>29.</u>

Case	No.275	M/s. Shahi Exports Pvt. Ltd.
	Meeting No.20AM19 dated .2019	F.No. 01/84/171/00036/AM19/DES-V
	fixation of adhoc norms for the para 4.04(a) 1 FTP 2015-20	he following export products under special advance licence scheme
1.	Ladies Trouser made of 9 (Tolerance + or – 10%) (S	8% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 Style No. 102213)
2.	Ladies Trouser made of 99 (Tolerance + or – 10%) (S	8% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 Style No. 102323)
3.	Ladies Trouser made of 98 (Tolerance + or – 10%) (§	8% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 Style No. 102080)

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 02.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

30.

Case No.276	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.20AM19 dated 03.01.2019	F.No. 01/84/171/00035/AM19/DES-V

Prior fixation of adhoc norms for export of Boys Jacket with Hood made of 93% Polyester 7% Elastane Bonded Dyed Knitted Fabric GSM 305 (Face: 84% Polyester 16% Elastane Woven Fabric Back: 100% Polyester Fleece Knitted Fabric) (Tolerance + or – 10%) Style No. 105299) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 02.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No.277	M/s. Shahi Exports Pvt. Ltd.	
NC Meeting No.20AM19 dated 03.01.2019	F.No. 01/84/171/00034/AM19/DES-V	

Prior fixation of adhoc norms for export of Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM-310 (Tolerance + or -10%) (Style No. WM6045) under special advance licence scheme under para 4.04(a) 1 <u>FTP</u> 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 24.12.2018 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

32.

Case No. 278	M/s Mecord India Ltd			
NC Meeting No. 20AM19 dated 03.01.2019	F.No. 01/84/171/00024/AM18/DES.V			
Fixation of SION for export produc	ct 'Dipped Nylon monofilament fabrics'			

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of N6/N66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia). Committee noted that application had been forwarded to DIPP for their comments. Comments is not received so far. The case stands deferred for re-listing on 14.02.2019.

33.

Case No.279	M/s. Orient Craft Ltd.
NC Meeting No. 20AM19 dated 03.01.2019	F.No. 01/84/171/00038/AM19/DES-V
22% Cotton (+/-) (Yarn of different color) wor	adies Shirt (Full Sleeve) made out of 78% Viscose ven fabric, GSM 215 (+/-10%), Style No. 77670- 0002 678- 0002 -3058 under special advance licence scheme

Decision: M/s Orient Craft Ltd. vide their letter dated 02.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

De

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Case No.280	M/s. Amrit Exports P. Ltd.
NC Meeting No. 20AM19 dated 03.01.2019	Pt. F.No. 01/84/050/00419/AM16/DES-V
RA F.No. 02/24/040/00179/AM16	Adv. Authorisation No. 0210206430 dated 08.01.2016

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 24.12.2018 alongwith relevant documents for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC on 09.03.2017 for non submission of reply. After detailed deliberation, Committee decided to ratify norms for fabric as applied and remaining on net to net with 1% wastage on input of export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

<u>35.</u>

Case No.281	M/s. Amrit Exports P. Ltd.
NC Meeting No. 20AM19 dated 03.01.2019	Pt. F.No. 01/84/050/00250/AM17/DES-V
RA F.No. 02/24/040/00086/AM17	Adv. Authorisation No. 0210206920 dated 23.08.2016
Decision: Committee considered th	e case as per agenda along with other relevant papers and

observed that firm's representation dated 29.12.2018 and email dated 07.01.2019 alongwith relevant documents for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC on 16.02.2017 for non submission of reply. After detailed deliberation, Committee decided to ratify norms for fabric as applied and remaining on net to net basis with 1% wastage on input of export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

<u>36.</u>

Case No.282	M/s. Ashim Kar & Industrial Pvt. Ltd
NC Meeting No. 20AM19 dated 03.01.2019	Pt. F.No. 01/84/050/00253/AM19/DES-V
RA F.No. 02/24/040/00080/AM19	Adv. Authorisation No. 0210208657 dated 27.08.2018
against the above said Adv. Authoristhe wastage 10% on input of the expo	e case as per agenda along with other relevant papers and lated 17.12.2018 for enhancement of wastage from 6% to 10% sation. After detailed deliberation, Committee detailed deliberation

37.

Case No. 283	M/s.Precise Seamless Apparels Pvt. Ltd.
NC Meeting No.20/AM-19 dated 03.01.2019	F.No. 01/84/050/00043/AM19/DES-V
RA F.No. 05/24/040/00428/AM17	Adv. Authorisation No. 0510406016 dated 28.03.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 04.01.2019 for amendment of wastage decided by NC in its meeting No. 12/AM19 dated 13.09.2018. After detailed deliberation, Committee decided to allow wastage of 34% on input of the export product in respect of the Advance Authorisation issued in this case. RA concern may take necessary action subject to compliance of other usual conditions.

Case No. 284	M/s.Precise Seamless Apparels Pvt. Ltd.		
NC Meeting No.20/AM-19 dated 03.01.2019	F.No. 01/84/050/00044/AM19/DES-V		
RA F.No. 05/24/040/00647/AM18	Adv. Authorisation No. 0510406015 dated 28.03.2018		

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 04.01.2019 for amendment of wastage decided by NC in its meeting No. 12/AM19 dated 13.09.2018. After detailed deliberation, Committee decided to allow wastage of 18% on input of the export product in respect of the Advance Authorisation issued in this case. RA concern may take necessary action subject to compliance of other usual conditions.

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Case No. 285	M/s.Precise Seamless Apparels Pvt. Ltd.
NC Meeting No.20/AM-19 dated 03.01.2019	F.No. 01/84/050/0209/AM19/DES-V
RA F.No. 05/24/040/00647/AM18	Adv. Authorisation No. 0510407397 dated 01.08.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 04.01.2019 for amendment of wastage decided by NC in its meeting No. 12/AM19 dated 13.09.2018. After detailed deliberation, Committee decided to allow wastage of 31% for Sl. No. 1 and 38% Sl. No. 2 on input of the export product in respect of the Advance Authorisation issued in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

<u>40.</u>

M/s. Chelsea Mills LLP	1000
F.No. 01/84/171/00039/AM19/DES-V	
	M/s. Chelsea Mills LLP F.No. 01/84/171/00039/AM19/DES-V

Decision: M/s Chelsea Mills LLP vide their application dated 03.01.2019 for prior fixation of norms for the following export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee ratify the input output norms the details as under:

Contract of the Contract of th	Export Product No.	Export Item	Qty/UOM	JOM import Item		Qty /UOM	Qty allowed
1.	145 C	69% Cotton 30% Polyester 1% Spandex WVN Denim Womens EMB. Jeans, (Style	6290.00 Nos	1.	69% Cotton 30% Polyester 1% Spandex WVN Denim Fabric (+/- 3%) (GSM: 278+/- 10%)	18744.20 SQM	As applied

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like

		No. 182075)		2.	70% Polyester 30% Cotton Dyed WVN Lining Fabric (+/- 3%) (GSM: 110+/- 10%)	2201.50 SQM	As applied
2.	146C	99% Cotton 1% Spandex WVN Dyed Infants & Girls EMB. Shorts	1498.00 Nos	1.	99% Cotton 1% Spandex WVN Dyed Fabric (+/- 3%) (GSM: 152+/- 10%)	1333.22 SQM	As applied
		(Style No. 395189)		2.	70% Polyester 30% Cotton Dyed WVN Lining Fabric (+/- 3%) (GSM: 110+/- 10%	449.40 SQM	As applied
3.	147 C	98% Cotton 2% Spandex WVN Denim EMB. Womens Shorts (Style No. 182078)	6280.00 Nos		98% Cotton 2% Spandex WVN Denim Fabric (+/-3%) (GSM: 285+/-	13816.00 SQM	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

41.

Case No.287	M/s. Orient Craft Ltd.
NC Meeting No. 20AM19 dated 03.01.2019	F.No. 01/84/171/00043/AM19/DES-V
Prior fixation of adhoc norms for export of Lac	dies Romper made out of 100% Viscose woven printed
Tabric GSM 140 (+/-10%) under special advanc	e licence scheme under para 4 04(a) 1 FTP 2015-20
Decision: M/s Orient Craft Ltd. vide their lette	er dated 17.12.2019 has requested for fixation of norms
for above said export product under Special A	Advance Authorisation. As per CAD and other details
provided in this case, the Committee approved	the input output norms as applied for The conv of the
application is forwarded to the concerned RA	for further necessary action and compliance of other
usual conditions. There is no need to send the ca	ise to DGFT (HO) for fixation the norms again
GSM should match in import and export.	() and the horms again.

42.

Case No.288	M/s. Orient Craft Ltd. F.No. 01/84/171/00039/AM19/DES-V		
NC Meeting No.20/AM-19 dated 03.01.2019			
RA F.No. 05/27/039/00030/AM15	Annual Adv. Authorisation No. 0510393430 dated 02.03.2015		
Decision: M/s Orient Craft Ltd. vi following export product against the	de their letter dated 12.12.2018 for fixation of norms for the above said Annual Adv. Authorisation. As per CAD and other		

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SI. No.	Export Item	Qty/UOM	ittee ratify the input outp	Qty /UOM	Qty allowed
1.	Cocon Quilt 260 X 240 cm	100/Pcs	82%Rayon 18% Silk Velvet Dyed Fabric GSM 180 (+/-10%)	672 Sq. Mtr	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the

GSM should match in import and export.